

Censorship on Indian Newspapers in Nepal

*642. **Shri P. C. Borooah:** Will the **Prime Minister** be pleased to state:

(a) whether it is a fact that the Nepal Government has imposed censorship on Indian newspapers coming into Nepal;

(b) if so, in what circumstances;

(c) whether that Government have since confiscated any Indian papers under the order; and

(d) if so, how many?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):

(a) and (b). On the 16th November, 1961, the Kathmandu Magistrate introduced a procedure under which all foreign newspapers arriving in Kathmandu were required to be scrutinized by his office before they were released to the public. This procedure applied to Indian newspapers also. The purpose of the scrutiny was apparently to see whether the newspapers contained any material to which the Government of Nepal might object.

(c) and (d). Since this procedure came into force, one issue of the Amrita Bazar Patrika of the 16-11-61 and one of the Aryavarta of the 15-11-1961 were confiscated.

Horticulture Department of C.P.W.D.

- 642-A. { **Shri S. M. Banerjee:**
Shri Sampath:
Shri Tangamani:
Shri Tridib Kumar Chaudhuri:

Will the **Minister of Works, Housing and Supply** be pleased to state:

(a) whether it is a fact that 350 workers of Horticulture Department of C.P.W.D. at Delhi have been served with discharge notices;

(b) whether the notices will expire on the 30th November, 1961;

(c) whether this retrenchment is due to transfer of work to New Delhi Municipal Committee;

(d) whether steps have been taken to transfer these workers along with work;

(e) if not, what steps have been taken to provide them alternative jobs; and

(f) whether these workers have rendered more than 2 years service in this Department?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) to (f). statement is placed on the table of the Sabha.

STATEMENT

The maintenance of public parks and lawns was done by the Horticulture Department of the C.P.W.D. on behalf of the New Delhi Municipal Committee as "deposit works". In 1960, the New Delhi Municipal Committee wanted that the maintenance of these parks and lawns should be done by the New Delhi Municipal Committee themselves. After protracted negotiations, regarding various terms for the transfer, it was tentatively decided that the maintenance works should be transferred on 1st December, 1961.

2. As a result of the said works being transferred, nearly 350 workers of the C.P.W.D. will have to be retrenched from C.P.W.D. under the provisions of Industrial Disputes Act, Section 25-G. In case of reduction of establishment, the junior-most workers in the department are retrenched. Consequently 350 workers were given notices regarding termination of their services on 1-12-1961. The C.P.W.D. obviously cannot offer alternative jobs to these 350 workers. It was informally arranged that the New Delhi Municipal Committee would employ these workers, so that there might be least dislocation of work. There are no rules or provisions under which these workers can be